

LOK SABHA
UNSTARRED QUESTION No. 1632
TO BE ANSWERED ON 30.07.2015

Displaced Persons

1632. SHRI GUTHA SUKENDER REDDY:

Will the Minister of RURAL DEVELOPMENT be pleased to state:

- (a) whether the Union Government has received any court notice on the issue of unfair relief and rehabilitation activities for the displaced people under Polavaram Dam;
- (b) whether the Union Government has calculated the compensation payable as per the Land Acquisition Act, 1894 instead of Land Acquisition Act, 2013 to such displaced people and land-losers;
- (c) the steps taken by the Union Government to rectify such unfair practices; and
- (d) whether the Union Government proposes to send a team to inspect such unfair practices committed by a Central project authority and if so, the details thereof?

ANSWER

MINISTER FOR RURAL DEVELOPMENT
(SHRI BIRENDER SINGH)

(a): Yes Madam. The Ministry of Rural Development have received a court notice in PIL No. 140 of 2015 filed by Dr. Penapati Pulla Rao in the Hon'ble Court of Judicature at Hyderabad regarding the displaced people under Polavaram Dam.

(b): Under the Land Acquisition Act, 1894 and also under the Right to Fair Compensation and Transparency in Land Acquisition, Rehabilitation and Resettlement (RFCTLARR) Act, 2013, acquisition of land for various projects is done by the concerned State Governments /UT Administrations. Thus, the information regarding compensation payable to displaced people and land-losers under Polavaram Dam is not available with the Union Government.

(c): However, the issue was brought to the notice of the National Monitoring Committee which has been constituted to review and monitor the implementation of rehabilitation and resettlement schemes or plans under the RFCTLARR Act, 2013 and National Rehabilitation and Resettlement Policy, 2007 due to land acquisition, during its meeting held on 25th May, 2015. The Government of Andhra Pradesh and Ministry of Water Resources, River Development & Ganga Rejuvenation were requested to examine this issue in the light of the fact that it is a national project.

(d): During the said meeting held on 25th May, 2015, the representative of the Government of Andhra Pradesh informed that the entire compensation had been paid and the acquired land are in the possession of the Department of Irrigation, Government of Andhra Pradesh. As such, the matter is now sub-judice. Therefore, there is no proposal to send a team for inspection to review or monitor the relief and rehabilitation activities for the displaced people under Polavaram Dam.
